BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO. 54/2025(CZ)

IN THE MATTER OF

SOBRAN YADAV ...APPLICANT

VS

STATE OF MADHYA PRADESH &ORS. ...RESPONDENTS

INDEX

S.NO	DESCRIPTION	PAGES
1.	Action taken report on behalf of Chhattisgarh in pursuance of order dated 03.02.2026 passed by this Hon'ble Tribunal.	1-2
2.	Affidavit	3
3.	Copies of the Office Memorandum and the letter conveying the same to the concerned authorities - **Annexure C-1**	4-17
4.	Copy of the list of wetlands where installation of boundary pillars has been sanctioned by the State Wetland Authority - **Annexure C-2**	18-20
5.	Copy of letter dated 09.03.2026 sent by State Wetland Authority, Chhattisgarh issuing directions to all the District Collectors, Chairpersons of District Wetland Conservation Committee for preventing encroachment in Wetlands in the State **Annexure C-3**	21
6.	Copy of letter dated 09.03.2026 sent by State Wetland Authority, Chhattisgarh notifying the Secretary, Housing and Environment regarding the order dated 03.02.2026 of this Hon'ble Tribunal to prevent and take action on encroachments and discharge of untreated water into the Wetlands - **Annexure C-4**	22
7.	Copy of complaints dated 20.11.2025 forwarded to the Adjudicating Officer appointed under the Environment (Protection) Act 1986. - **Annexure C-5**	23-26

PLACE: BHOPAL

DATED:11.03.2026

Parihar

COUNSEL FOR THE STATE OF CHHATTISGARH

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO. 54/2025(CZ)

IN THE MATTER OF

SOBRAN YADAV ...APPLICANT

VS

STATE OF MADHYA PRADESH & ORS. ...RESPONDENTS

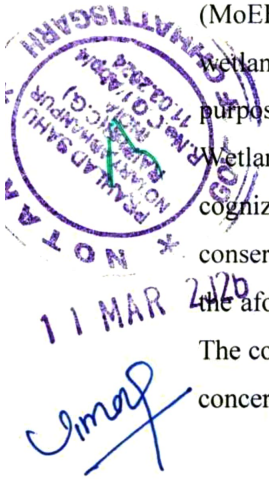
ACTION TAKEN REPORT ON BEHALF OF STATE OF CHHATTISGARH IN COMPLIANCE WITH ORDER DATED 03.02.2026 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL

It is humbly submitted on behalf of State of Chhattisgarh as under:

1. That, the above-mentioned Original Application came up for hearing on 03.02.2026 before this Hon'ble Tribunal and on the said date, the Hon'ble Tribunal was pleased to pass the following directions : -

> *7. " We reiterate our previous order and direct the authorities concerned to protect the water bodies, identify and demarcate and protect the area 3 O.A. No.54/2025(CZ) Sobran Yadav Vs. State of M.P. & Ors. by means of wire, pillars/munnars and to ensure that there should not be any encroachment within wetland and encroachment, if any, must be removed within a time frame following due process of law. It is also to be ensured that there should not be any discharge of untreated water into the water bodies and in case any violation is found, the State PCB is directed to take necessary action in accordance with law, in addition to prosecution and realization of Environmental/damage as per parameters laid down by the rules.*

2. That, it is submitted that the Ministry of Environment, Forest and Climate Change (MoEF&CC) vide Office Memorandum dated 08.03.2022 had clarified that any wetland with area exceeding 2.25 hectares shall be deemed to be a wetland for the purpose of these conservation efforts and should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. That, the State has taken cognizance of the same and has accordingly prioritized the protection and conservation of wetlands exceeding 2.25 hectares. In furtherance of the same copy of the aforementioned Memorandum has been forwarded to the concerned authorities. The copies of the said Office Memorandum and the letter conveying the same to the concerned authorities are annexed herewith as **Annexure C-1.**



3. That, it is humbly submitted that in order to prevent encroachment and to ensure effective conservation and management of wetlands, the State Wetland Authority of the State of Chhattisgarh has already initiated the process of demarcating wetland boundaries by erection of boundary pillars. In furtherance thereof sanction has been accorded for installation of boundary pillars for five (05) identified Wetlands in each of the thirty-three (33) districts of the State, amounting to a total of 165 Wetlands across the State. A copy of the list of Wetlands where installation of boundary pillars has been sanctioned by the State Wetland Authority is annexed herewith and marked as **Annexure C-2.**

4. That, in compliance with the aforesaid Order dated 03.02.2026, the State Wetland Authority, Chhattisgarh has issued necessary directions to the concerned authorities in district for protection of Wetlands across the State. The authorities have been directed to ensure protection of the Wetlands by installation of wire fencing and erection of boundary pillars/munaras, so as to clearly demarcate the wetland boundaries. They have been further notified and instructed to prevent discharge of untreated water into the Wetlands and maintain a strict prohibition on encroachments, requiring their removal within a stipulated time frame through due process of law. The letters of communication issued in this regard have been annexed herewith as **Annexure C-3** and **Annexure C-4** respectively.

5. That, it is further submitted that the State has already initiated the process of taking action on the illegal encroachments wherein the complaints received by the wetland authority regarding the violation of Rule 4 of the Wetlands (Conservation and Management) Rules, 2017 have been forwarded to the concerned Adjudicating officer as appointed under the Environment (Protection) Act 1986 for taking necessary action. The copy of complaints dated 20.11.2025 forwarded to the Adjudicating Officer appointed under the Environment (Protection) Act 1986 are annexed herewith as **Annexure C-5**.

6. That, the present action taken report may kindly be taken on record. It is respectfully submitted that the State of Chhattisgarh remains fully committed to complying with all directions issued by this Hon'ble Tribunal and assures this Hon'ble Tribunal of its continued efforts towards the effective protection, conservation and management of wetlands in the State of Chhattisgarh.

PLACE: BHOPAL

DATED: 11.03.2026

COUNSEL FOR THE STATE OF CHHATTISGARH

11 MAR 2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO. 54/2025(CZ)

IN THE MATTER OF

SOBRAN YADAV ...APPLICANT

VS

STATE OF MADHYA PRADESH &ORS. ...RESPONDENT

AFFIDAVIT

I, Matheshwaran V S/o Late Shri Ganapathi Vishwanathan aged about 45 years, Member Secretary, Chhattisgarh State Wetland Authority, Raipur, Dist.-Raipur, C.G., OIC for the State of Chhattisgarh in this matter, presently at Dist.- Raipur, C.G., do hereby solemnly affirm and declare as under:

1. That, I have been appointed as the officer in charge in the present matter for the State of Chhattisgarh and as such I am fully conversant with the facts of the case and therefore, competent to swear this affidavit.
2. That the accompanying Reply/Report has been prepared and filed as per my instructions and has also been explained to me.
3. That the contents of the accompanying Reply/ Report are true to my knowledge and belief based on official records and no part of it is false and nothing has been concealed there from.

NOTARY PRAHLAD SAHU NOTARY ABHANPUR RAIPUR(C.G.) INDIA R.No C 01/2024 11.03.2024 GOVT OF CHHATTISGARH

11 MAR 2026

DEPONENT

VERIFICATION

I, the deponent, do hereby verify that the contents of Para 1 to 3 of this affidavit are true and correct to my personal knowledge and belief.

Signed and verified on this 11th day of March, 2026 at Raipur (C.G.).

DEPONENT

WITNESS Pratik Verma

SOLEMENLY AFFIRMED OR SWORN BEFORE ME BY THE WITHIN NAMED

PRAHLAD SAHU NOTARY/ADVOCATE ABHANPUR DISTT.RAIPUR(C.G.)

11 MAR 2026

Annex - C-1 (4)

CHHATTISGARH STATE WETLAND AUTHORITY
छत्तीसगढ़ राज्य वेटलैण्ड अथॉरिटी

Aranya Bhavan, North Block, Sector-19, Atal Nagar, Dist.- Raipur (Chhattisgarh)
अरण्य भवन, नॉर्थ ब्लॉक, सेक्टर-19, नवा रायपुर, अटल नगर (छत्तीसगढ़)
Phone & Fax No. 0771- 2512807 Email : cgstatewetland@gmail.com

क्रमांक / वे.लै. / 44 रायपुर, दिनांक 05/ 05 / 2022

प्रति,

कलेक्टर,
कार्यालय कलेक्टर
जिला रायपुर / महासमुंद / बलौदाबाजार भाटापारा / गरियाबंद / दुर्ग / राजनांदगांव / कबीरधाम / बालोद / बेमेतारा / धमतरी / कांकेर / कोंडागांव / बस्तर / दंतेवाड़ा / सुकमा / बीजापुर / नारायणपुर / बिलासपुर / कोरबा / सरगुजा / जशपुर / बलरामपुर / सुरजपुर / जांजगीर चांपा / रायगढ़ / मुंगेली / कोरिया / मरवाही (छत्तीसगढ़)

विषय :— वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत राज्य में स्थित वेटलैण्ड्स के संरक्षण के संबंध में।

संदर्भ :— 1. भारत शासन, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय का आदेश कमांक F No. W-4/4/2022-WTL., दिनांक 18.03.2022
2. इस कार्यालय का पत्र कमांक / एफनं. / वेटलैण्ड / 29, दिनांक 04.03.2022

विषयांतर्गत इस कार्यालय के संदर्भित पत्र द्वारा माननीय एन.जी.टी. द्वारा पारित आदेश के परिप्रेक्ष्य में राज्य की महत्वपूर्ण नमभूमियों (Significant Wetland) की जानकारी प्रेषित करने एवं Space Application ISRO अहमदाबाद द्वारा चिन्हित 2.25 हेक्टे. से अधिक क्षेत्रफल वाले राज्य के 7711 वेटलैण्ड के संरक्षण हेतु आवश्यक कार्यवाही करने बाबत् लेख किया गया था।

पुनः इस संबंध में लेख है कि उपरोक्त द्वितीय संदर्भित पत्र द्वारा भारत शासन पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय ने निर्देशित किया है कि राष्ट्रीय वेटलैण्ड इन्वेट्री 2011 के तहत देश के 2,01,503 वेटलैण्ड का संरक्षण, वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के अनुसार किया जावे। उल्लेखनीय है कि उक्त 2,01,503 वेटलैण्ड में से 7711 वेटलैण्ड छत्तीसगढ़ राज्य में आते हैं, इनकी जानकारी भारत शासन पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के वेटलैण्ड डिवीजन से प्राप्त कर ली गई है, जिसे छत्तीसगढ़ राज्य के जिलेवार पुनर्व्यवस्थित कर संलग्न किया जा रहा है। उल्लेखनीय है कि वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4, जिसके प्रावधान राज्य के 7711 वेटलैण्ड में लागु होंगे, निम्नानुसार हैं —

The following activities shall be prohibited within the wetlands, namely.-

1. conversion for non-wetland uses including encroachment of any kind;
2. setting up of any industry and expansion of existing industries;
3. manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. solid waste dumping;
5. discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
6. any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. poaching.

(5)

आपके जिले से संबंधित वेटलैण्ड की सूची, जो भारत शासन पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय से प्राप्त की गई है, संलग्न है। सूची में वेटलैण्ड की जानकारी अक्षांश / देशान्तरवार (Longitude/latitude wise) दी गई है।

अतः इन समस्त वेटलैण्ड को मौके पर चिन्हित करते हुए वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत संरक्षित करने हेतु आवश्यक कार्यवाही एवं अधीनस्थों को आवश्यक निर्देश देने का कष्ट करें।

संलग्न – 1. संदर्भित पत्र 1 की छायाप्रति (11 पृष्ठ)
2. जिला ..... के वेटलैण्ड की सूची
(MOEF, GOI, New Delhi से प्राप्त)

(अरूण कुमार पाण्डेय)
सदस्य सचिव,
छत्तीसगढ़ राज्य वेटलैण्ड अथॉरिटी,
नवा रायपुर अटल नगर

(6)

CHHATTISGARH STATE WETLAND AUTHORITY

छत्तीसगढ़ राज्य वेटलैण्डप्राधिकरण
Aranya Bhavan, North Block, Sector-19, Atal Nagar, Dist.- Raipur (Chhattisgarh)
अरण्य भवन, नॉर्थब्लॉक, सेक्टर–19, नवारायपुर, अटलनगर (छत्तीसगढ़)
Phone & Fax No. 0771- 2512807 Email :cgstatewetland@gmail.com

क्रमांक / वेटलैण्ड / 228 रायपुर, दिनांक 23. / 02 / 2025

प्रति,

सचिव,
छत्तीसगढ़ शासन,
नगरीय प्रशासन एवं विकास विभाग
मंत्रालय, महानदी भवन, नवा रायपुर

विषय :– वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत राज्य में स्थित वेटलैण्ड्स के संरक्षण के संबंध में।

संदर्भ :– भारत शासन, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय का आदेश क्रमांक F No. W-4/4/2022-WTL, दिनांक 08.03.2022.

विषयांतर्गत माननीय सर्वोच्च न्यायालय के आदेश दिनांक 04 अक्टूबर, 2017 M.K. Balakrishnan & Ors vs Union Of India & Ors WPC 230/2001 के तहत एवं भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन विभाग के द्वारा जारी OFFICIAl MEMORANDUM दिनांक 08 मार्च, 2022 में स्पष्ट किया गया है कि ISRO द्वारा चिन्हांकित 2.25 हेक्टेयर से अधिक के समस्त वेटलैण्ड पर Wetlands (Conservation and Management) Rules, 2017 के नियम–4 के प्रावधान लागू होंगे, चाहे Wetland Rule 2017 के अंतर्गत उनका नोटिफिकेशन किया गया हो अथवा नहीं।

माननीय सर्वोच्च न्यायालय के उक्त आदेश में उल्लेखित है कि–

"In view of above, it is once again clarified/reiterated that the 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification as per the said Rules."(Annexure-2)

अतः यह स्पष्ट निर्देश है कि SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स पर वेटलैण्ड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम–4 के प्रावधान लागू होंगे। नियम 4 के प्रावधान निम्नानुसार हैं–

The wetlands shall be conserved and managed in accordance with the principle of **'wise use'** as determined by the Wetlands Authority. The following activities shall be prohibited within the wetlands, namely -

1. conversion for non-wetland uses including encroachment of any kind;
2. setting up of any industry and expansion of existing industries;
3. manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. solid waste dumping;
5. discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
6. any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. poaching.

MoEF&CC के द्वारा दिए गए दिशा–निर्देश के अनुसार उन वेटलैण्ड को भी सम्मिलित करना है, जो उक्त एटलस की सूची में सम्मिलित नहीं हो पाए हैं एवं मौके पर उपलब्ध है। वेटलैण्ड के जिलेवार सूची के आंकलन से यह ज्ञात होता है कि लगभग 90 प्रतिशत वेटलैण्ड राजस्व क्षेत्र में स्थित हैं। SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स की सूची ई–मेल cgstatewetland@gmail.com द्वारा प्रेषित की जा रही है।

छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण के आप सदस्य (Member Ex-officio) हैं। अतः आपके क्षेत्राधिकार के अंतर्गत आने वाले समस्त वेटलैण्ड ("wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt – As per Rule 2(g)) को मौके पर चिन्हित करते हुए वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत संरक्षित करने बाबत् आवश्यक कार्यवाही करने हेतु अधीनस्थों को आवश्यक निर्देश प्रसारित करने का अनुरोध है।

संलग्न – उपरोक्तानुसार।

सदस्य सचिव,
छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण,
नवा रायपुर अटल नगर

CHHATTISGARH STATE WETLAND AUTHORITY
छत्तीसगढ़ राज्य वेटलैण्डप्राधिकरण
Aranya Bhavan, North Block, Sector-19, Atal Nagar, Dist.- Raipur (Chhattisgarh)
अरण्य भवन, नॉर्थब्लॉक, सेक्टर–19, नवा रायपुर, अटल नगर (छत्तीसगढ़)
Phone & Fax No. 0771- 2512807 Email :cgstatewetland@gmail.com

(8)

क्रमांक / वेटलैण्ड / 227 रायपुर, दिनांक 03 / 02 / 2025

प्रति,

सचिव,
छत्तीसगढ़ शासन,
आवास एवं पर्यावरण विभाग
मंत्रालय, महानदी भवन, नवा रायपुर

विषय :– वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत राज्य में स्थित वेटलैण्ड्स के संरक्षण के संबंध में।

संदर्भ :– भारत शासन, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय का आदेश क्रमांक F No. W-4/4/2022-WTL, दिनांक 08.03.2022.

——

विषयांतर्गत माननीय सर्वोच्च न्यायालय के आदेश दिनांक 04 अक्टूबर, 2017 M.K. Balakrishnan & Ors vs Union Of India & Ors WPC 230/2001 के तहत एवं भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन विभाग के द्वारा जारी OFFICIAL MEMORANDUM दिनांक 08 मार्च, 2022 में स्पष्ट किया गया है कि ISRO द्वारा चिन्हांकित 2.25 हेक्टेयर से अधिक के समस्त वेटलैण्ड पर Wetlands (Conservation and Management) Rules, 2017 के नियम–4 के प्रावधान लागू होंगे, चाहे Wetland Rule 2017 के अंतर्गत उनका नोटिफिकेशन किया गया हो अथवा नहीं।

माननीय सर्वोच्च न्यायालय के उक्त आदेश में उल्लेखित है कि–

"In view of above, it is once again clarified/reiterated that the 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification as per the said Rules."(Annexure-2)

अतः यह स्पष्ट निर्देश है कि SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स पर वेटलैण्ड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम–4 के प्रावधान लागू होंगे। नियम 4 के प्रावधान निम्नानुसार हैं–

The wetlands shall be conserved and managed in accordance with the principle of **'wise use'** as determined by the Wetlands Authority. The following activities shall be prohibited within the wetlands, namely -

1. conversion for non-wetland uses including encroachment of any kind;
2. setting up of any industry and expansion of existing industries;
3. manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. solid waste dumping;
5. discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
6. any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. poaching.

(9)

MoEF&CC के द्वारा दिए गए दिशा–निर्देश के अनुसार उन वेटलैण्ड को भी सम्मिलित करना है, जो उक्त एटलस की सूची में सम्मिलित नहीं हो पाए हैं एवं मौके पर उपलब्ध है। वेटलैण्ड के जिलेवार सूची के आंकलन से यह ज्ञात होता है कि लगभग 90 प्रतिशत वेटलैण्ड राजस्व क्षेत्र में स्थित हैं। SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स की सूची ई–मेल cgstatewetland@gmail.com द्वारा प्रेषित की जा रही है।

छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण के आप सदस्य (Member Ex-officio) हैं। अतः आपके क्षेत्राधिकार के अंतर्गत आने वाले समस्त वेटलैण्ड ("wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt – As per Rule 2(g)) को मौके पर चिन्हित करते हुए वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत संरक्षित करने बाबत् आवश्यक कार्यवाही करने हेतु अधीनस्थों को आवश्यक निर्देश प्रसारित करने का अनुरोध है।

संलग्न – उपरोक्तानुसार।

सदस्य सचिव,
छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण,
नवा रायपुर अटल नगर

छत्तीसगढ़ राज्य वेटलैण्डप्राधिकरण
Aranya Bhavan, North Block, Sector-19, Atal Nagar, Dist.- Raipur (Chhattisgarh)
अरण्य भवन, नॉर्थब्लॉक, सेक्टर–19, नवारायपुर, अटलनगर (छत्तीसगढ़)
Phone & Fax No. 0771- 2512807 Email :cgstatewetland@gmail.com

(10)

क्रमांक / वेटलैण्ड / 229 रायपुर, दिनांक 03 / 02 / 2025

प्रति,

सचिव,
छत्तीसगढ़ शासन,
राजस्व एवं आपदा प्रबंधन विभाग,
मंत्रालय, महानदी भवन, नवा रायपुर

विषय :– वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत राज्य में स्थित वेटलैण्ड्स के संरक्षण के संबंध में।

संदर्भ :– भारत शासन, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय का आदेश क्रमांक F No. W-4/4/2022-WTL, दिनांक 08.03.2022.

––

विषयांतर्गत माननीय सर्वोच्च न्यायालय के आदेश दिनांक 04 अक्टूबर, 2017 M.K. Balakrishnan & Ors vs Union Of India & Ors WPC 230/2001 के तहत एवं भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन विभाग के द्वारा जारी OFFICIAL MEMORANDUM दिनांक 08 मार्च, 2022 में स्पष्ट किया गया है कि ISRO द्वारा चिन्हांकित 2.25 हेक्टेयर से अधिक के समस्त वेटलैण्ड पर Wetlands (Conservation and Management) Rules, 2017 के नियम–4 के प्रावधान लागू होंगे, चाहे Wetland Rule 2017 के अंतर्गत उनका नोटिफिकेशन किया गया हो अथवा नहीं।

माननीय सर्वोच्च न्यायालय के उक्त आदेश में उल्लेखित है कि–

"In view of above, it is once again clarified/reiterated that the 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification as per the said Rules."(Annexure-2)

अतः यह स्पष्ट निर्देश है कि SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स पर वेटलैण्ड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम–4 के प्रावधान लागू होंगे। नियम 4 के प्रावधान निम्नानुसार हैं–

The wetlands shall be conserved and managed in accordance with the principle of **'wise use'** as determined by the Wetlands Authority. The following activities shall be prohibited within the wetlands, namely -

1. conversion for non-wetland uses including encroachment of any kind;
2. setting up of any industry and expansion of existing industries;
3. manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. solid waste dumping;
5. discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
6. any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. poaching.

(11)

MoEF&CC के द्वारा दिए गए दिशा–निर्देश के अनुसार उन वेटलैण्ड को भी सम्मिलित करना है, जो उक्त एटलस की सूची में सम्मिलित नहीं हो पाए हैं एवं मौके पर उपलब्ध है। वेटलैण्ड के जिलेवार सूची के आंकलन से यह ज्ञात होता है कि लगभग 90 प्रतिशत वेटलैण्ड राजस्व क्षेत्र में स्थित हैं। SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स की सूची ई–मेल cgstatewetland@gmail.com द्वारा प्रेषित की जा रही है।

छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण के आप सदस्य (Member Ex-officio) हैं। अतः आपके क्षेत्राधिकार के अंतर्गत आने वाले समस्त वेटलैण्ड ("wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt – As per Rule 2(g)) को मौके पर चिन्हित करते हुए वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत संरक्षित करने बाबत् आवश्यक कार्यवाही करने हेतु अधीनस्थों को आवश्यक निर्देश प्रसारित करने का अनुरोध है।

संलग्न – उपरोक्तानुसार।

सदस्य सचिव,
छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण,
नवा रायपुर अटल नगर

CHHATTISGARH STATE WETLAND AUTHORITY
छत्तीसगढ़ राज्य वेटलैण्डप्राधिकरण
Aranya Bhavan, North Block, Sector-19, Atal Nagar, Dist.- Raipur (Chhattisgarh)
अरण्य भवन, नॉर्थब्लॉक, सेक्टर–19, नवारायपुर, अटलनगर (छत्तीसगढ़)
Phone & Fax No. 0771- 2512807 Email :cgstatewetland@gmail.com

(12)

क्रमांक / वेटलैण्ड / 230 रायपुर, दिनांक 03 / 02 / 2025

प्रति,

सचिव,
छत्तीसगढ शासन,
पंचायत एवं ग्रामीण विकास विभाग
मंत्रालय, महानदी भवन, नवा रायपुर

विषय :– वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत राज्य में स्थित वेटलैण्ड्स के संरक्षण के संबंध में।

संदर्भ :– भारत शासन, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय का आदेश क्रमांक F No. W-4/4/2022-WTL, दिनांक 08.03.2022.

——

विषयांतर्गत माननीय सर्वोच्च न्यायालय के आदेश दिनांक 04 अक्टूबर, 2017 M.K. Balakrishnan & Ors vs Union Of India & Ors WPC 230/2001 के तहत एवं भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन विभाग के द्वारा जारी OFFICIAL MEMORANDUM दिनांक 08 मार्च, 2022 में स्पष्ट किया गया है कि ISRO द्वारा चिन्हांकित 2.25 हेक्टेयर से अधिक के समस्त वेटलैण्ड पर Wetlands (Conservation and Management) Rules, 2017 के नियम–4 के प्रावधान लागू होंगे, चाहे Wetland Rule 2017 के अंतर्गत उनका नोटिफिकेशन किया गया हो अथवा नहीं।

माननीय सर्वोच्च न्यायालय के उक्त आदेश में उल्लेखित है कि–

"In view of above, it is once again clarified/reiterated that the 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification as per the said Rules."(Annexure-2)

अतः यह स्पष्ट निर्देश है कि SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स पर वेटलैण्ड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम–4 के प्रावधान लागू होंगे। नियम 4 के प्रावधान निम्नानुसार हैं–

The wetlands shall be conserved and managed in accordance with the principle of **'wise use'** as determined by the Wetlands Authority. The following activities shall be prohibited within the wetlands, namely -

1. conversion for non-wetland uses including encroachment of any kind;
2. setting up of any industry and expansion of existing industries;
3. manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. solid waste dumping;
5. discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
6. any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. poaching.

(13)

MoEF&CC के द्वारा दिए गए दिशा–निर्देश के अनुसार उन वेटलैण्ड को भी सम्मिलित करना है, जो उक्त एटलस की सूची में सम्मिलित नहीं हो पाए हैं एवं मौके पर उपलब्ध है। वेटलैण्ड के जिलेवार सूची के आंकलन से यह ज्ञात होता है कि लगभग 90 प्रतिशत वेटलैण्ड राजस्व क्षेत्र में स्थित हैं। SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स की सूची ई–मेल cgstatewetland@gmail.com द्वारा प्रेषित की जा रही है।

छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण के आप सदस्य (Member Ex-officio) हैं। अतः आपके क्षेत्राधिकार के अंतर्गत आने वाले समस्त वेटलैण्ड ("wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt – As per Rule 2(g)) को मौके पर चिन्हित करते हुए वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत संरक्षित करने बाबत् आवश्यक कार्यवाही करने हेतु अधीनस्थों को आवश्यक निर्देश प्रसारित करने का अनुरोध है।

संलग्न – उपरोक्तानुसार।

सदस्य सचिव,
छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण,
नवा रायपुर अटल नगर

CHHATTISGARH STATE WETLAND AUTHORITY

छत्तीसगढ़ राज्य वेटलैण्डप्राधिकरण

Aranya Bhavan, North Block, Sector-19, Atal Nagar, Dist.- Raipur (Chhattisgarh)

अरण्य भवन, नॉर्थब्लॉक, सेक्टर–19, नवारायपुर, अटलनगर (छत्तीसगढ)

Phone & Fax No. 0771- 2512807 Email :cgstatewetland@gmail.com

(14)

क्रमांक / वेटलैण्ड / 232 रायपुर, दिनांक 03 / 02 / 2025

प्रति,

सचिव,
छत्तीसगढ़ शासन,
जल संसाधन एवं सिंचाई विभाग,
मंत्रालय, महानदी भवन, नवा रायपुर

विषय :– वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत राज्य में स्थित वेटलैण्ड्स के संरक्षण के संबंध में।

संदर्भ :– भारत शासन, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय का आदेश कमांक F No. W-4/4/2022-WTL. दिनांक 08.03.2022.

विषयांतर्गत माननीय सर्वोच्च न्यायालय के आदेश दिनांक 04 अक्टूबर, 2017 M.K. Balakrishnan & Ors vs Union Of India & Ors WPC 230/2001 के तहत एवं भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन विभाग के द्वारा जारी OFFICIAI MEMORANDUM दिनांक 08 मार्च, 2022 में स्पष्ट किया गया है कि ISRO द्वारा चिन्हांकित 2.25 हेक्टेयर से अधिक के समस्त वेटलैण्ड पर Wetlands (Conservation and Management) Rules, 2017 के नियम–4 के प्रावधान लागू होंगे, चाहे Wetland Rule 2017 के अंतर्गत उनका नोटिफिकेशन किया गया हो अथवा नहीं।

माननीय सर्वोच्च न्यायालय के उक्त आदेश में उल्लेखित है कि–

"In view of above, it is once again clarified/reiterated that the 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification as per the said Rules."(Annexure-2)

अतः यह स्पष्ट निर्देश है कि SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स पर वेटलैण्ड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम–4 के प्रावधान लागू होंगे। नियम 4 के प्रावधान निम्नानुसार हैं–

The wetlands shall be conserved and managed in accordance with the principle of **'wise use'** as determined by the Wetlands Authority. The following activities shall be prohibited within the wetlands, namely -

1. conversion for non-wetland uses including encroachment of any kind;
2. setting up of any industry and expansion of existing industries;
3. manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. solid waste dumping;
5. discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
6. any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. poaching.

(15)

MoEF&CC के द्वारा दिए गए दिशा–निर्देश के अनुसार उन वेटलैण्ड को भी सम्मिलित करना है, जो उक्त एटलस की सूची में सम्मिलित नहीं हो पाए हैं एवं मौके पर उपलब्ध है। वेटलैण्ड के जिलेवार सूची के आंकलन से यह ज्ञात होता है कि लगभग 90 प्रतिशत वेटलैण्ड राजस्व क्षेत्र में स्थित हैं। SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स की सूची ई–मेल cgstatewetland@gmail.com द्वारा प्रेषित की जा रही है।

छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण के आप सदस्य (Member Ex-officio) हैं। अतः आपके क्षेत्राधिकार के अंतर्गत आने वाले समस्त वेटलैण्ड ("wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt – As per Rule 2(g)) को मौके पर चिन्हित करते हुए वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत संरक्षित करने बाबत् आवश्यक कार्यवाही करने हेतु अधीनस्थों को आवश्यक निर्देश प्रसारित करने का अनुरोध है।

संलग्न – उपरोक्तानुसार।

सदस्य सचिव,
छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण,
नवा रायपुर अटल नगर

CHHATTISGARH STATE WETLAND AUTHORITY
छत्तीसगढ़ राज्य वेटलैण्डप्राधिकरण
Aranya Bhavan, North Block, Sector-19, Atal Nagar, Dist.- Raipur (Chhattisgarh)
अरण्य भवन, नॉर्थब्लॉक, सेक्टर–19, नवारायपुर, अटलनगर (छत्तीसगढ़)
Phone & Fax No. 0771- 2512807
Email :cgstatewetland@gmail.com

(16)

क्रमांक / वेटलैण्ड / 231

रायपुर, दिनांक 03 / 02 / 2025

प्रति,

सचिव,
छत्तीसगढ़ शासन,
कृषि एवं मछली पालन विभाग,
मंत्रालय, महानदी भवन, नवा रायपुर

विषय :– वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत राज्य में स्थित वेटलैण्ड्स के संरक्षण के संबंध में।

संदर्भ :– भारत शासन, पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय का आदेश कमांक F No. W-4/4/2022-WTL, दिनांक 08.03.2022.

––

विषयांतर्गत माननीय सर्वोच्च न्यायालय के आदेश दिनांक 04 अक्टूबर, 2017 M.K. Balakrishnan & Ors vs Union Of India & Ors WPC 230/2001 के तहत एवं भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन विभाग के द्वारा जारी OFFICIAL MEMORANDUM दिनांक 08 मार्च, 2022 में स्पष्ट किया गया है कि ISRO द्वारा चिन्हांकित 2.25 हेक्टेयर से अधिक के समस्त वेटलैण्ड पर Wetlands (Conservation and Management) Rules, 2017 के नियम–4 के प्रावधान लागू होंगे, चाहे Wetland Rule 2017 के अंतर्गत उनका नोटिफिकेशन किया गया हो अथवा नहीं।

माननीय सर्वोच्च न्यायालय के उक्त आदेश में उल्लेखित है कि–

"In view of above, it is once again clarified/reiterated that the 2,01,503 wetlands (>2.25 ha) as per the National Wetland Inventory and Assessment (NWIA), 2011 should be protected as per Rule 4 of the Wetlands (Conservation and Management) Rules, 2017. This protection is irrespective of the applicability of/notification as per the said Rules."(Annexure-2)

अतः यह स्पष्ट निर्देश है कि SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स पर वेटलैण्ड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम–4 के प्रावधान लागू होंगे। नियम 4 के प्रावधान निम्नानुसार हैं–

The wetlands shall be conserved and managed in accordance with the principle of **'wise use'** as determined by the Wetlands Authority. The following activities shall be prohibited within the wetlands, namely -

1. conversion for non-wetland uses including encroachment of any kind;
2. setting up of any industry and expansion of existing industries;
3. manufacture or handling or storage or disposal of construction and demolition waste covered under the Construction and Demolition Waste Management Rules, 2016; hazardous substances covered under the Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 or the Rules for Manufacture, Use, Import, Export and Storage of Hazardous Micro-organisms Genetically engineered organisms or cells, 1989 or the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008; electronic waste covered under the E-Waste (Management) Rules, 2016;
4. solid waste dumping;
5. discharge of untreated wastes and effluents from industries, cities, towns, villages and other human settlements;
6. any construction of a permanent nature except for boat jetties within fifty metres from the mean high flood level observed in the past ten years calculated from the date of commencement of these rules; and,
7. poaching.

(17)

MoEF&CC के द्वारा दिए गए दिशा–निर्देश के अनुसार उन वेटलैण्ड को भी सम्मिलित करना है, जो उक्त एटलस की सूची में सम्मिलित नहीं हो पाए हैं एवं मौके पर उपलब्ध है। वेटलैण्ड के जिलेवार सूची के आंकलन से यह ज्ञात होता है कि लगभग 90 प्रतिशत वेटलैण्ड राजस्व क्षेत्र में स्थित हैं। SAC Atlas 2021 के अनुसार राज्य में चिन्हित 11,264 वेटलैण्ड्स की सूची ई–मेल cgstatewetland@gmail.com द्वारा प्रेषित की जा रही है।

छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण के आप सदस्य (Member Ex-officio) हैं। अतः आपके क्षेत्राधिकार के अंतर्गत आने वाले समस्त वेटलैण्ड ("wetland" means an area of marsh, fen, peatland or water; whether natural or artificial, permanent or temporary, with water that is static or flowing, fresh, brackish or salt – As per Rule 2(g)) को मौके पर चिन्हित करते हुए वेटलैंड (संरक्षण एवं प्रबंधन) नियम 2017 के नियम 4 के तहत संरक्षित करने बाबत् आवश्यक कार्यवाही करने हेतु अधीनस्थों को आवश्यक निर्देश प्रसारित करने का अनुरोध है।

संलग्न – उपरोक्तानुसार।

सदस्य सचिव,
छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण,
नवा रायपुर अटल नगर

छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण

Annex - C-2 (18)

वेटलैण्ड में Demarcation with boundary pillars कार्य की सूची

क्र.	वृत्त का नाम	वनमंडल का नाम	बाउंड्री पिल्लर हेतु चयनित वेटलैण्ड का नाम	वेटलैण्ड की संख्या	स्वीकृत राशि (प्रति वेटलैण्ड 1.00 लाख की दर से)
1	2	3	4		5
1	रायपुर	रायपुर	नकटी, झांकी, बंगोली, नवागांव, सेंध लेक	5	5.00
		बलौदाबाजार	Balar Dam, Balsamund Dam, Chuhiya Dam, Matiya pond Complex, Pakshi Vihar	5	5.00
		महासमुंद	Kauwajhar pond 1, Kauwajhar pond 2, Keshawa reservoir, Mata chandi Dam, Raykera Talab	5	5.00
		धमतरी	Madam Silli dam, Gangrel dam, Deopur, Chatarri bandh, Rajadera dam	5	5.00
		गरियाबंद	सिकासेर डैम, मरौदा डैम जोगीडीपा डैम, दूधारा डैम कोसमी पौंड	5	5.00
2	बिलासपुर	बिलासपुर	कोपरा जलाशय (कोपरा) दुल्हारा तालाब (रानीगांव) चिसदा तालाब (चिसदा) जोगीपुर (लोकबंद) बिटकुला जलाशय (बिटकुला)	5	5.00
		मरवाही	Futaha Tank (Futha Bandh), Chaurasi Tank (Chaurasi Bandh), Latkoni Tank, Malaniya Reservoir, Ghaghra Dam	5	5.00
		मुंगेली	Bandhwa Tank, Bhairwa Tank, Kesharuadih Tank, Rambod Tank (Rambod Bandh), Paithu Tank	5	5.00
		जांजगीर–चांपा	चडौलिया, झलमार सनिचारा, सिली, तुसमा कबारीपाली, कर्रापाली सरसाकेला, सुखडा, कर्रानाला	10	10.00
		रायगढ़	Kelo reservoir (KeloDam), GudgahanTank (Bandha), KrondhaTank (Krondha Bandh), Rabo reservoir (RaboDam), Tipakhol Tank (Tipakhol Dam)	5	5.00

(19)

क्र.	वृत्त का नाम	वनमंडल का नाम	बाउंड्री पिल्लर हेतु चयनित वेटलैण्ड का नाम	वेटलैण्ड की संख्या	स्वीकृत राशि (प्रति वेटलैण्ड 1.00 लाख की दर से)
1	2	3	4		5
		सारंगढ़ बिलाईगढ़	Bamhanpuri tank, Chandlidih Tank (Chandlidih Dam), Govindban Tank (Govindban Dam) Kalmimuda Tank (KalmimudaTalab), Parsadih Tank (Mudpad Bandh)	5	5.00
		कोरबा	Batati Tank (BatatiBandh), BelaTank (BelaDam), Dhamnagudi Tank (Dhamnagudi dam), Faraswani Tank (NayaTalab), JunwaniTank (Junwani Bandha)	5	5.00
3	जगदलपुर	बस्तर	दलपत सागर, कुरंदी सालेमेटा, आसना तालाब कालीपुर	5	5.00
		सुकमा	Aargutta Dam, Nahar bandh Talab, Dubbatota, Hidma Talab, Tungal Dam	5	5.00
		दंतेवाड़ा	CG003123, CG003124, CG003125, CG003113, CG003131	5	5.00
		बीजापुर	Talnar Talab, Boraiya Talab, Madded Talab, Dugoli Talab, Murdanda	5	5.00
4	कांकेर	कांकेर	मयाना डेम चामडोडगी डेम, अमलीबांधा तालाब पिच्चेकट्टा डेम, खैरकट्टा डेम	5	5.00
		कोण्डागांव	बूढ़ासागर तालाब , जमधर मुण्डा, जामकोट बांध, मेंढर तालाब घोड़मुण्डा	5	5.00
		नारायणपुर	खैरभांट, बकुलवाही, कुसुम तालाब, सिंगुड़ीतराई तालाब, बांधा तालाब	5	5.00
5	दुर्ग	कवर्धा	कर्रानाला डैम, सहसपुर डैम, राजीव गाँधी डैम, दामापुर डैम, क्रांति डैम	5	5.00
		खैरागढ़	नवागांव टैंक, जीराटोला डैम, नवागांव डैम रानीसागर तालाब, मंडला डैम	5	5.00
		बालोद	टूलू डैम, राजोलीडीह डैम, रेलवे डैम, बरही डैम,	5	5.00

	वृत्त का नाम	वनमंडल का नाम	बाउंड्री पिल्लर हेतु चयनित वेटलैण्ड का नाम	वेटलैण्ड की संख्या	स्वीकृत राशि (प्रति वेटलैण्ड 1.00 लाख की दर से)
1	2	3	4		5
			हरगहन टैंक		
		दुर्ग	सेमरी डैम, अचानकपुर डैम, मोरिद टैंक, मोहलाई डैम, सांतरा, बाहेरा बांधा, इरमसाही बांधा, गिधवा टैंक, मुडपार बांधा, मुरकुटा बांधा	10	10.00
		राजनांदगांव	देवकट्टा (निंगो डेम), मासुलगांव डेम, राउरकसा डेम, पनियाजोग डेम, रानीसागर तालाब	5	5.00
		मोहला मानपुर	मोंगरा बैराज, सांगली डैम, मानपुर बांध, गोटाटोला बांधा, औंधी डैम	5	5.00
6	सरगुजा	सूरजपुर	Batra Dam, Gangikote Dam, Morbhanj Dam, Neelijheel, Pokhari	5	5.00
		कोरिया	नागडबरा, गेज डैम (चुर्चा), खांड़ा डैम (खंडा), घुनघुट्टा, झुमका डैम	5	5.00
		सरगुजा	घुनघुट्टा रिजरवायर, बांकी डेम, कुवरपुर डेम, बड़ा दमाली डेम, बांकीपुर डेम	5	5.00
		मनेन्द्रगढ़	Sarbhoka dam, Nawapara Dam, Sonbarsa Dam (CG006822), Harrapara Dam, Sonbarsa Dam (CG006823)	5	5.00
		बलरामपुर	कुसमी (एन.पी.), कोदवा, नवाडीह 1, दलको, मजीठा डेम	5	5.00
		जशपुर	Belsonga Dam, Ghonghra, Mayali Dam, Nimgaon Jalashaya, Sureshpur Dam	5	5.00
	योग			165	165.00

सदस्य सचिव,
छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण,
नवा रायपुर अटल नगर

Annex - C-3

(21)

CHHATTISGARH STATE WETLAND AUTHORITY

छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण

Aranya Bhavan, North Block, Sector-19, Atal Nagar, Dist.- Raipur (Chhattisgarh)
अरण्य भवन, नॉर्थ ब्लॉक, सेक्टर–19, नवा रायपुर, अटल नगर (छत्तीसगढ़)
Phone & Fax No. 0771- 2512807 Email :cgstatewetland@gmail.com

क्रमांक / वेटलैण्ड / 431 रायपुर,दिनांक 09 / 02 / 2026

प्रति,

समस्त जिला कलेक्टर
एवं अध्यक्ष
जिला वेटलैण्ड संरक्षण समिति, छत्तीसगढ़

विषय– माननीय राष्ट्रीय हरित न्यायाधिकरण (N.G.T.) सेंट्रल जोन, भोपाल में दर्ज प्रकरण O.A.No. 54/2025 Title as Sobran Yadav Vs. State of Madhyapradesh & Ors. के संबंध में।

संदर्भ– माननीय राष्ट्रीय हरित न्यायाधिकरण (N.G.T.) सेंट्रल जोन, भोपाल द्वारा पारित आदेश दिनांक 03.02.2026.

विषयान्तर्गत माननीय N.G.T. सेंट्रल जोन, भोपाल में दर्ज प्रकरण O.A.No. 54/2025 Title as Sobran Yadav Vs. State of Madhyapradesh & Ors. के संबंध में पारित संदर्भित आदेश का अवलोकन करने का कष्ट करेंगे।

पारित आदेश दिनांक 03.02.2026 के बिन्दु क्रमांक 5 एवं 7 के अनुसार सीमांकित वेटलैंड (Boundary demarcated) के संरक्षण हेतु चारों ओर सीमा स्तंभ (बाउंड्री पिलर) स्थापित किया जाना है तथा यह भी सुनिश्चित किया जाना कि वेटलैंड क्षेत्र के भीतर कोई अतिक्रमण न हो। यदि किसी प्रकार का अतिक्रमण पाया जाता है, तो उसे विधि द्वारा निर्धारित प्रक्रिया का पालन करते हुए निर्धारित समय–सीमा के भीतर हटाया जाना है।

उल्लेखनीय है कि माननीय सर्वोच्च न्यायालय के निर्देश दिनांक 11.12.2024 के अनुपालन में SAC-ISRO द्वारा तैयार ''वेटलैंड एटलस'' के आधार पर प्रदेश में 2.25 हेक्टेयर से अधिक क्षेत्रफल वाले कुल 11096 वेटलैंड का Ground truthing एवं Boundary demarcation कार्य समस्त जिलों के नामांकित अधिकारियों (पटवारी, राजस्व विभाग एवं वन विभाग के अधिकारियों) के माध्यम से संपादित किया गया है।

अतः माननीय N.G.T. सेंट्रल जोन, भोपाल द्वारा पारित आदेश की प्रति पत्र के साथ संलग्न कर अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु आपकी ओर प्रेषित की जा रही है। कृपया आदेश के दृष्टिगत, माननीय एनजीटी के निर्देशों के अनुपालन में आपके जिले में उपर्युक्तानुसार सीमांकित वेटलैंड्स के चारों ओर बाउंड्री पिलर स्थापित करने तथा वेटलैंड क्षेत्र के भीतर अतिक्रमण को नियमानुसार निर्धारित समय–सीमा के भीतर हटाए जाने हेतु आवश्यक कार्यवाही कर, अद्यतन स्थिति प्रतिवेदन इस कार्यालय को उपलब्ध कराने का कष्ट करेंगे।

संलग्न – उपरोक्तानुसार।

(मोथेश्वरन वी.)
सदस्य सचिव,
छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण,
नवा रायपुर अटल नगर

पृ.क्रमांक / वेटलैण्ड / 432 रायपुर,दिनांक 09 / 02 / 2026

प्रतिलिपिः–

1. समस्त मुख्य वन संरक्षक (क्षेत्रीय), छत्तीसगढ़
2. समस्त वनमंडलाधिकारी (क्षेत्रीय) एवं सदस्य सचिव, जिला वेटलैण्ड संरक्षण समिति की ओर सूचनार्थ एवं आवश्यक कार्यवाही प्रेषित। माननीय N.G.T. सेंट्रल जोन, भोपाल द्वारा पारित आदेश की प्रति पत्र के साथ संलग्न प्रेषित करते हुए लेख है कि कृपया जिला कलेक्टर से समन्वय कर त्वरित कार्यवाही करना सुनिश्चित करें।

सदस्य सचिव,
छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण,
नवा रायपुर अटल नगर

Annex - C-4

CHHATTISGARH STATE WETLAND AUTHORITY

छत्तीसगढ़ राज्य वेटलैण्ड अथॉरिटी

Aranya Bhavan, North Block, Sector-19, Atal Nagar, Dist.- Raipur (Chhattisgarh)
अरण्य भवन, नॉर्थ ब्लॉक, सेक्टर–19, नवा रायपुर, अटल नगर (छत्तीसगढ़)
Phone & Fax No. 0771- 2512807
Email : cgstatewetland@gmail.com

22

क्रमांक/वेटलैण्ड/430

रायपुर,दिनांक 09/02/2026

प्रति,

सचिव,
आवास एवं पर्यावरण विभाग
मंत्रालय, महानदी भवन, रायपुर (छ.ग.)

विषय– माननीय राष्ट्रीय हरित न्यायाधिकरण (N.G.T.) सेंट्रल जोन, भोपाल में दर्ज प्रकरण O.A.No. 54/2025 Title as Sobran Yadav Vs. State of Madhyapradesh & Ors. के संबंध में।

संदर्भ– माननीय राष्ट्रीय हरित न्यायाधिकरण (N.G.T.) सेंट्रल जोन, भोपाल द्वारा पारित आदेश दिनांक 03.02.2026.

———

विषयान्तर्गत माननीय N.G.T. सेंट्रल जोन, भोपाल में दर्ज प्रकरण O.A.No. 54/2025 Title as Sobran Yadav Vs. State of Madhyapradesh & Ors. के संबंध में पारित संदर्भित आदेश का अवलोकन करने का कष्ट करेंगे।

उल्लेखनीय है कि माननीय सर्वोच्च न्यायालय के निर्देश दिनांक 11.12.2024 के अनुपालन में SAC-ISRO द्वारा तैयार ''वेटलैंड एटलस'' के आधार पर प्रदेश में 2.25 हेक्टेयर से अधिक क्षेत्रफल वाले कुल 11096 वेटलैंड का Ground truthing एवं Boundary demarcation कार्य संपादित किया गया है।

पारित आदेश दिनांक 03.02.2026 के बिन्दु क्रमांक 5 एवं 7 के अनुसार, उपर्युक्तानुसार सीमांकित वेटलैंड के संरक्षण हेतु चारों ओर सीमा स्तंभ (बाउंड्री पिलर) स्थापित किया जाना है तथा यह भी सुनिश्चित किया जाना कि वेटलैंड क्षेत्र के भीतर कोई अतिक्रमण न हो। यदि किसी प्रकार का अतिक्रमण पाया जाता है, तो उसे विधि द्वारा निर्धारित प्रक्रिया का पालन करते हुए निर्धारित समय–सीमा के भीतर हटाया जाना है।

साथ ही पानी की जगहों में untreated पानी न छोड़ा जाए और अगर कोई नियम तोड़ा जाता है, तो स्टेट PCB को कानून के हिसाब से ज़रूरी कार्रवाई करने एवं साथ ही नियमों के हिसाब से मुकदमा चलाने और एनवायरनमेंटल/नुकसान की भरपाई करने का भी निर्देश दिया गया है।

अतः माननीय N.G.T. सेंट्रल जोन, भोपाल द्वारा पारित आदेश की प्रति पत्र के साथ संलग्न कर अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु आपकी ओर प्रेषित की जा रही है। कृपया इस पर उचित संज्ञान लेने हेतु समस्त क्षेत्रीय पर्यावरण संरक्षण मंडल कार्यालय को आवश्यक निर्देश प्रसारित करने का अनुरोध है।

संलग्न– उपरोक्तानुसार।

(मोथेश्वरन एस.)
सदस्य सचिव,
छत्तीसगढ़ राज्य वेटलैण्ड प्राधिकरण,
नवा रायपुर अटल नगर

Annex - C-5

(23)

CHHATTISGARH STATE WETLAND AUTHORITY

छत्तीसगढ़ राज्य वेटलैण्ड अथॉरिटी

Aranya Bhavan, North Block, Sector-19, Atal Nagar, Dist.- Raipur (Chhattisgarh)
अरण्य भवन, नॉर्थ ब्लॉक, सेक्टर–19, नवा रायपुर, अटल नगर (छत्तीसगढ़)
Phone & Fax No. 0771- 2512807 Email : cgstatewetland@gmail.com

क्रमांक / वेटलैण्ड / 2025 / 3101

To

Date: 20.11.2025

The Adjudicating Officer
Secretary in-charge, Department of Environment
Government of Chhattisgarh
Mahanadi Bhawan, Naya Raipur

Subject: Complaint Regarding Violations of Wetland (Conservation and Management) Rules, 2017, at Sendh lake (Wetland ID CG008626, as per SAC Atlas 2021), Naya Raipur, and Request for Action under Section 15 of the Environment (Protection) Act, 1986.

Ref: MoEF&CC order dated 04.11.2024 regarding appointment of Adjudicating Officer under section 15C of Environment (Protection) Act, 1986.

-0-

Respected Sir,

I am writing to bring to your urgent attention violations of the Wetland (Conservation and Management) Rules, 2017 occurring at Sendh lake , Raipur. These violations necessitate immediate intervention and action under the provisions of the Environment (Protection) Act, 1986. Sendh lake has been identified as a wetland post the within the jurisdiction of Raipur, playing a crucial role in the local ecosystem, including groundwater recharge. The preservation of such wetlands is paramount for ecological balance and environmental sustainability, as recognized by the Wetland (Conservation and Management) Rules, 2017.

It has come to the notice of the Chhattisgarh State Wetland Authority that various unauthorized are being undertaken within and around the designated area of Sendh lake . These activities include, but are not limited to, encroachment, unauthorized construction, dumping of solid waste and debris and alteration of the natural hydrological regime of the wetland. Such actions are in direct contravention of Rule 4 of the Wetland (Conservation and Management) Rules, 2017, which explicitly prohibits a range of activities detrimental to wetland ecosystems. The continued perpetration of these violations poses threat to the ecological character of Sendh lake, leading to degradation of the wetland.

That, as the Adjudicating Officer appointed by the Central Government under Section 15C of the Environment (Protection) Act, 1986, you are vested with the authority to adjudicate and impose penalties for contraventions of the provisions of the Act and the rules made there under. The violations observed at Sendh lake constitute a clear contravention of the Wetland (Conservation and Management) Rules, 2017, which are statutory rules framed under the Environment (Protection) Act, 1986.Section 15 of the Environment (Protection) Act, 1986, provides for penalties for contravention of any of the provisions of the Act, or of any rule, order or direction issued there under, for which no specific penalty is provided. Given that the Wetland (Conservation and Management) Rules, 2017, are framed under the Act and the EP Act do not specify separate penalties for their contravention, therefore action under Section 15 of the Act is the appropriate legal recourse for addressing these violations. Those responsible for the degradation of Sendh lake must be held accountable and compelled to bear the costs of remediation and restoration, in addition to facing penalties.

(24)

A five members committee headed by Divisional Forest Officer was constituted by the District Collector (Chairman- Dist Wetland Conservation Committee) which in its report also reveals the violation of the said wetland rules and therefore calls for a pressing need for immediate and decisive action to prevent further damage and initiate restorative measures at Sendh lake . A copy of the report is attached herewith.

In light of the foregoing, I request you to take cognizance of this complaint, to identify the individuals or entities responsible for the violation and proceed with the imposition of appropriate penalties and take further necessary action as you deem fit.

Attached herewith the following documents:-

1. Report of the committee constituted by the Collector (Chairman- Dist Wetland Committee), Raipur District.

(Matheshwaran V.)
Member Secretary
Chhattisgarh State Wetland Authority
Atal Nagar, Nava Raipur, Raipur

CHHATTISGARH STATE WETLAND AUTHORITY

छत्तीसगढ़ राज्य वेटलैण्ड अथॉरिटी

Aranya Bhavan, North Block, Sector-19, Atal Nagar, Dist.- Raipur (Chhattisgarh)
अरण्य भवन, नॉर्थ ब्लॉक, सेक्टर–19, नवा रायपुर, अटल नगर (छत्तीसगढ़)
Phone & Fax No. 0771- 2512807 Email : cgstatewetland@gmail.com

क्रमांक / वेटलैण्ड / 2025 / 3098 Date: 20.11.2025

To

The Adjudicating Officer
Secretary in-charge, Department of Environment
Government of Chhattisgarh
Mahanadi Bhawan, Naya Raipur

Subject: Complaint Regarding Violations of Wetland (Conservation and Management) Rules, 2017, at Jhanjh Jalashay (Wetland ID CG008624, as per SAC Atlas 2021), Naya Raipur, and Request for Action under Section 15 of the Environment (Protection) Act, 1986.

Ref: MoEF&CC order dated 04.11.2024 regarding appointment of Adjudicating Officer under section 15C of Environment (Protection) Act, 1986.

-0-

Respected Sir,

I am writing to bring to your urgent attention violations of the Wetland (Conservation and Management) Rules, 2017 occurring at Jhanjh Jalashay , Raipur. These violations necessitate immediate intervention and action under the provisions of the Environment (Protection) Act, 1986. Jhanjh Jalashay has been identified as a wetland post the within the jurisdiction of Raipur, playing a crucial role in the local ecosystem, including groundwater recharge. The preservation of such wetlands is paramount for ecological balance and environmental sustainability, as recognized by the Wetland (Conservation and Management) Rules, 2017.

It has come to the notice of the Chhattisgarh State Wetland Authority that various unauthorized are being undertaken within and around the designated area of Jhanjh Jalashay. These activities include, but are not limited to, encroachment, unauthorized construction, dumping of solid waste and debris and alteration of the natural hydrological regime of the wetland. Such actions are in direct contravention of Rule 4 of the Wetland (Conservation and Management) Rules, 2017, which explicitly prohibits a range of activities detrimental to wetland ecosystems. The continued perpetration of these violations poses threat to the ecological character of Jhanjh Jalashay, leading to degradation of the wetland.

That, as the Adjudicating Officer appointed by the Central Government under Section 15C of the Environment (Protection) Act, 1986, you are vested with the authority to adjudicate and impose penalties for contraventions of the provisions of the Act and the rules made there under. The violations observed at Jhanjh Jalashay constitute a clear contravention of the Wetland (Conservation and Management) Rules, 2017, which are statutory rules framed under the Environment (Protection) Act, 1986.Section 15 of the Environment (Protection) Act, 1986, provides for penalties for contravention of any of the provisions of the Act, or of any rule, order or direction issued there under, for which no specific penalty is provided. Given that the Wetland (Conservation and Management) Rules, 2017, are framed under the Act and the EP Act do not specify separate penalties for their contravention, therefore action under Section 15 of the Act is the appropriate legal recourse for addressing these violations. Those responsible for the degradation of Jhanjh Jalashay must be held accountable and compelled to bear the costs of remediation and restoration, in addition to facing penalties.

(26)

A five members committee headed by Divisional Forest Officer was constituted by the District Collector (Chairman- Dist Wetland Conservation Committee) which in its report also reveals the violation of the said wetland rules and therefore calls for a pressing need for immediate and decisive action to prevent further damage and initiate restorative measures at Jhanjh Jalashay . A copy of the report is attached herewith.

In light of the foregoing, I request you to take cognizance of this complaint, to identify the individuals or entities responsible for the violation and proceed with the imposition of appropriate penalties and take further necessary action as you deem fit.

Attached herewith the following documents:-

1. Report of the committee constituted by the Collector (Chairman- Dist Wetland Committee), Raipur District.

(Matheshwaran V.)
Member Secretary
Chhattisgarh State Wetland Authority
Atal Nagar, Nava Raipur, Raipur